SECTION-XVI

LISTED On:05/02/2024
COURT No.:12
ITEM No. :56

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL (Civil) No. 28270 of 2023, 106-111 & 273 of 2024

(With Prayer for Interim Relief)

WITH

INTERLOCUTORY APPLICATION Nos. 24651 & 24896 of 2024 in SLP (C) No. 28270 of 2023

(Applications for intervention filed by Mr. Shubham Sigh, Advocate)

AND

SPECIAL LEAVE PETIITON (C) Nos. 1041-1042 of 2024

WITH PRAYER FOR INTERIM RELIEF

WITH

INTERLOCUTORY APPLICATION No. 7169 OF 2024

(Application for exemption from filing C/C of the impugned judgment)

AND

SPECIAL LEAVE PETITION (C) No. 2220 of 2024

WITH

INTERLOCUTORY APPLICATION Nos. 10472 & 10473 OF 2024

(Applications for exemption from filing C/C of the impugned judgment and exemption from filing O.T.)

MRITYUNJAY KUMAR ETC. ... Petitioner

Versus

THE UNION OF INDIA & ORS. ... Respondents

REVISED OFFICE-REPORT

SLP (C) No. 28270 of 2023

The matter above mentioned were listed before the Hon'ble Court on 03/01/2024, when the Court was pleased to pass the following Order: -

> ***"Issue notice to the respondents on the prayer for interim relief as well as on the Special Leave Petition, returnable on 05.02.2024."***

There are five respondents in the matter.

Accordingly, show cause notice returnable for 05/02/2024 was issued on 18/01/2024 to all the five respondents by registered AD post. Mr. Manish Kumar,

Advocate has on 18/01/2024 e-filed vakalatnama/appearance on behalf of Respondent Nos. 2 to 5 and has on 03/02/2024 e-filed reply-affidavit on their behalf. As per postal tracking report “Item Delivered” in respect of Respondent No. 1 but no one has entered appearance so far. Copy of the reply-affidavit is being circulated herewith for kind perusal to the Hon’ble Court.

Service of notice is complete.

It is submitted that Mr. Shubham Singh, Advocate has on 30.01.2024 e-filed two separate applications for intervention to intervene in the matter on behalf of applicant along with their Annexures. He has also filed vakalatnama/appearance on behalf of applicants. The applications have been verified as I.A. Nos. 24651 & 24896 of 2024. Copy of the same is being circulated herewith for kind perusal to the Hon’ble Court.

SLP (C) Nos. 106-111 & 273 OF 2024

The matters above mentioned were listed before the Hon'ble Court on 08/01/2024, when the Court was pleased to pass the following Order: -

> ***“Issue notice to the respondents.***
> ***Issue notice on the interim prayers also.***
> ***Tag along with SLP (C) No. 28270/2023.”***

SLP (C) Nos. 106-111 of 2024

There are five respondents in the matter.

Accordingly, show cause notice was issued on 18/01/2024 to all the five respondents by speed post. Mr. Manish Kumar, Advocate has on 19/01/2024 e-filed vakalatnama/appearance on behalf of Respondent Nos. 2 to 5 but he has not filed counter-affidavit so far. As per postal tracking report “Item Delivered” in respect of Respondent No. 1 but no one has entered appearance so far.

Service of notice is complete.

SLP (C) No. 273 OF 2024

There are six respondents in the matter.

Accordingly, show cause notice was issued on 18/01/2024 to all the six respondents by speed post. Mr. Manish Kumar, Advocate has on 19/01/2024

e-filed vakalatnama/appearance on behalf of Respondent Nos. 2 to 6 but he has not filed counter-affidavit so far. As per postal tracking report “Item Delivered” in respect of Respondent No. 1 but no one has entered appearance so far.

Service of notice is complete.

SLP (Civil) Nos. 1041-1042 of 2024

The matter above-mentioned was listed before Hon’ble Court on 16.01.2024, when the Court was pleased to pass the following order:

> ***“Issue notice to the respondents on the prayer for interim relief as well as on the Special Leave Petition.***
> ***Tag with SLP (C) No. 28270/2023.”***

Accordingly, show cause notice was issued to all the six respondents in the matters above-mentioned by Speed Post. Mr. Manish Kumar, Advocate has filed vakalatnama appearance on behalf of respondent nos. 2, 5 and 6, but has not filed Counter Affidavit so far.

As per tracking report status, notice has been delivered in respect of respondent Nos. 1, 3 and 4 but no one has entered appearance on their behalf so far.

Service of notice is complete.

SLP (Civil) No. 2220 of 2024

The matter above-mentioned was listed before Hon’ble Court on 22.01.2024, when the Court was pleased to pass the following order:

> ***“Delay condoned.***
> ***Issue notice to the respondents on the prayer for interim relief as well as on the Special Leave Petition.***
> ***Tag with SLP (C) No. 28270/2023.”***

Accordingly, show cause notice was issued to all the five respondents in the matters above-mentioned by Speed Post. As per tracking report status, remarks **“Item Delivered”** in respect of respondent Nos. 1, 2, 4 and 5 but no one has entered appearance on their behalf so far and **“Item Returned Addressee left without instructions”** in respect of respondent No. 3.

Service of notice is not complete in respect of respondent No. 3.

The matters above-mentioned alongwith applications are listed before the Hon'ble Court with this Office-Report.

Dated this the 3rd day of February, 2024.

Assistant Registrar

Copy to: - Mr. Abhishek Vikas, Advocate
Mr. Manish Kumar, Advocate
Mr. Shubham Singh, Advocate
Mr. Rajiv Shankar Dvivedi, Advocate
Mr. Rajat Mittal, Advocate

Assistant Registrar